

1939, a copy of each of the following Notifications:—

- (1) S.R.O. No. 537, dated the 3rd March, 1956, making certain amendments to the Motor Vehicles International Circulation Rules, 1933.
- (2) S.R.O. No. 538, dated the 3rd March, 1956, making certain amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946.
- (3) S.R.O. No. 2510, dated the 30th October, 1956, making certain amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946.

[Placed in Library. See No. LT-423/57].

STATEMENT REGARDING SUPPLEMENTARY DEMANDS FOR GRANTS FOR 1957-58

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1957-58.

Shri T. B. Vittal Rao (Khammam): May we know the total amount?

Mr. Speaker: It is in the statement.

Shri T. B. Vittal Rao: We will see it in the evening. Can't it be said now, the amount, one word?

Mr. Speaker: A statement has been laid. Hon. Members will go through it leisurely.

Shri T. B. Vittal Rao: It is the supplementary budget.

Mr. Speaker: We are not entering into a discussion on it now.

Shri T. B. Vittal Rao: I wanted only the total amount.

Mr. Speaker: Let him look into it half an hour afterwards. I do not want to start a bad practice.

Shri T. B. Vittal Rao: I wanted it only because it is supplementary demand.

Mr. Speaker: Supplementary demand is also a statement.

BUSINESS OF THE HOUSE

The Deputy Minister of Defence (Shri Baghuramaiah): Sir, with your permission, on behalf of Shri Satya Narayan Sinha, may I inform this House that Government business for the week commencing Monday, the 9th December, 1957 will consist of the following items:

- (1) Preventive Detention (Continuance) Bill.
- (2) Any item of business carried over from today's order paper.
- (3) Union Duties of Excise (Distribution) Bill.
- (4) Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill.
- (5) Supplementary Demands for Grants for 1957-58.
- (6) Parliament (Prevention of Disqualification) Bill.
- (7) Indian Tariff (Second Amendment) Bill.
- (8) Criminal Law Amendment Bill.
- (9) Countess of Dufferin's Fund Bill; and
- (10) Indian Reserve Forces (Amendment) Bill, as passed by Rajya Sabha.

STATEMENT RE: FORMATION OF A RUPEE COMPANY TO EXPLOIT THE OIL RESERVES IN ASSAM

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): As the hon. Members are aware, negotiations were being conducted with the Burmah Oil Company/Assam Oil Company for the formation of a Rupee